

ITEM NO.16

COURT NO.6

SECTION II-B

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (CrI.) No(s). 1719/2020

(Arising out of impugned final judgment and order dated 17-02-2020 in CRLMA No. 2607/2020 passed by the High Court Of Gujarat At Ahmedabad)

HARDIK BHARATBHAI PATEL

Petitioner(s)

VERSUS

THE STATE OF GUJARAT

Respondent(s)

(FOR ADMISSION and I.R. and IA No.34591/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.34589/2020-EXEMPTION FROM FILING O.T.THROUGH MENTIONING BRANCH(MM) )

Date : 28-02-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT

HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Devadutt Kamat, Sr. Adv.  
Mr. Varun K. Chopra, adv.  
Mr. Rafi K. Lokhandwala, Adv.  
Mr. Rajat Mittal, Adv.  
Mr. Gurtej Pal, Adv.  
Mr. Aditya Bhat, Adv.  
Ms. Madhavi Khanna, Adv.  
Mr. Amit Bhandari, Adv.  
Mr. Aditya, Adv.  
Mr. Javed, Adv.  
M/S. Vkc Law Offices, AOR

For Respondent(s) Mr. Tushar Mehta, SG  
Mr. Aniruddha P. Mayee, AOR  
Mr. A. Rajarajan, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard Dr. A.M. Singhvi, learned Senior Advocate in support of the Petition and Mr. Tushar Mehta, learned SG appearing on caveat for the respondent.

Issue notice, returnable on 6.3.2020 for disposal.

Learned SG prays for and is granted liberty to file affidavit in reply by 3.3.2020. Rejoinder, if any, be filed within three days thereafter.

Pending further consideration, the petitioner shall not be arrested in connection with Crime registered pursuant to FIR No.164/2015 dated 26.8.2015 under Sections 143, 147, 332 and 427 IPC.

(INDU MARWAH)  
COURT MASTER (SH)

(PRADEEP KUMAR)  
BRANCH OFFICER